

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO.335 OF 2016 &
IA NOS. 714 AND 715 OF 2016**

Dated: 9th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

JSW Energy Ltd.

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Aman Anand

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R.2,3 5 & 6

ORDER

IA No. 715 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel appearing for Respondent Nos. 2, 3, 5 & 6 seeks three weeks further time to file reply. She may take steps to file reply on or before 31.08.2017 after serving copy on the other side.

List the matter on **12.09.2017**. Interim order to continue till then.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt